

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


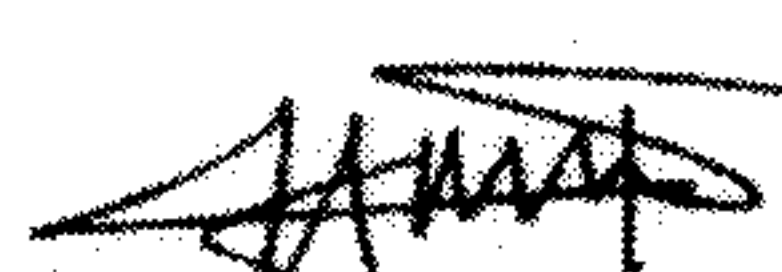
IA 350/2017 in C.P. (I.B) No. 123A/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.11.2017**

Name of the Company: Windson Chemical Pvt Ltd.
V/s.
Alpha Particle Board Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Jaimin R. Dave	Advocate	Petitioner	
2.	HARMISH K. SHAH	Advocate	Respondent	

ORDER

Learned Advocate Mr. Jaimin Dave present for Operational Creditor/ Applicant.
Learned Advocate Mr. Harmish Shah present for Respondent in IA 350/2017.

Application is filed by petitioner seeking permission to withdrawn CP (IB) no.
123A/2017 on the ground that matter is settled.

In fact CP (IB) 123A/2017 is reserved for orders.

Hence, CP(IB) 123A/2017 is reopened in view of this application.

Applicant is permitted to withdraw CP(IB) 123A/2017.

Application is disposed of accordingly.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 3rd day of November, 2017.